

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

NO.HC.VII-20/2001/3192/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To,  
Shri D. Ullah,  
District and Sessions Judge,  
Cachar, Silchar.

Dated Guwahati, the 8<sup>th</sup> September, 2020.

Sub:- **Casual leave, Restricted holiday and station leave permission.**


Ref:- Your letter No. JCD.1/18/20/3198 Dated 4<sup>th</sup> Day of September, 2020.

Sir,

With reference to the above, I am directed to inform you that your prayer for casual leave on 10.09.2020, 11.09.2020 & 14.09.2020 and Restricted holiday on 15.09.2020 along with station leave permission, with your official vehicle, at your own cost, w.e.f. the morning of 09.09.2020 till the evening of 15.09.2020, has been granted. Further, the Addl. District & Sessions Judge, Cachar, Silchar, in her absence, the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

  
**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-20/2001/3193/A, dated 8.9.2020 - 

Copy to:

✓ 1. The Project Manager, Gauhati High Court.

sdt-  
**JT. REGISTRAR (VIGILANCE)**